

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2407
TO BE ANSWERED ON 09.05.2016**

PF CONTRIBUTION BY KINGFISHER

2407. DR. KIRIT SOMAIYA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware of the anomalies made in the provident fund contribution by now defunct Kingfisher Airlines (KFA);**
- (b) if so, the details thereof and the reaction of the Government thereto;**
- (c) whether the employees of KFA have not been paid their salary and other dues;**
- (d) if so, whether the Government proposes to launch any investigation in the matter to check whether the PF money collected by the company has been deposited to the appropriate authorities; and**
- (e) if so, the details thereof and the other steps taken/being taken in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): Yes, Madam. It has come to the notice of Employees' Provident Fund Organisation (EPFO) that the company had under-reported compliance in respect of 14 International Workers and there were belated remittances of Provident Fund contribution.

(c): The information is not maintained Centrally.

(d) & (e) Proceeding under section 7C of the Employees' Provident Funds & Miscellaneous Provisions (EPF & MP) Act, 1952 to re-determine the escaped amount for the period October, 2012 to January, 2014 has been initiated in respect of 14 International Workers.

Further, there are instances of belated remittances of Provident Fund contribution by the Kingfisher Limited for which proceedings under section 14B and 7Q of EPF & MP Act, 1952 to levy penal damages and interest have been initiated.
